

9.4.2014

For Applicant: Sri Praveen Kumar  
For Respondents: Sri Rajendra Singh

Learned counsel for the respondents submits that in pursuance of the order of this Tribunal, the revised PPO is issued, which has been accepted by the applicant as well. As regards payment of interest and arrears are concerned, the advice has already been sent to the Bank on 2.4.2014. Learned counsel for the applicant is directed to seek instructions from the client and the respondents may file Short reply indicating these facts within a period of one week.

List on 16.4.2014.

*J. Ch*

(Ms. Jayati Chandra)  
Member (A)  
Girish/-

*N.K. Kumar*

(Navneet Kumar)  
Member (J)

C.C.P.No.41/2012

In

O.A.No.404/2010

16.04.2014.

App: Sri Praveen Kumar, learned counsel for the applicant.

Resp: Sri Rajendra Singh, learned counsel for the respondents.

Sri Praveen Kumar, learned counsel for the applicant fairly submitted at Bar that the order 25.05.2012 passed by the Tribunal in O.A.No.404/2010 has been complied with as such there is nothing remain to be adjudicated in the present C.C.P.

Accordingly, the C.C.P. is dismissed. Notices issued to the respondents' stands discharged.

*J. Ch*

(Ms. Jayati Chandra)  
Member (A)

*N.K. Kumar*

(Navneet Kumar)

Member (J)

Amit/-

~~OB~~  
C.P. of dated  
Decided 16-4-14  
Fwd by  
21-4-14